

**GOVERNMENT OF INDIA
MINISTRY OF LAW & JUSTICE
DEPARTMENT OF LEGAL AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 2085
TO BE ANSWERED ON FRIDAY 15.12.2023**

Electronic Notarization of Agreements

2085. SHRI DIPSINH SHANKARSINH RATHOD:

SHRI MOHANBHAI KALYANJI KUNDARIYA:

Will the Minister of Law and Justice be pleased to state:

- (a) whether the Government is exploring technologies or platforms specifically designed for secure and efficient electronic notarization of agreements;
- (b) whether any mechanism exists to integrate electronically notarized documents into the existing legal frameworks;
- (c) if so, the details thereof;
- (d) if not, whether a mechanism is being put in place for verifying the authenticity of electronically notarized documents and if so, the details thereof; and
- (e) the expected timeframe for such a initiative?

ANSWER

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF
LAW AND JUSTICE; MINISTER OF STATE IN THE MINISTRY OF
PARLIAMENTARY AFFAIRS; AND MINISTER OF STATE IN THE MINISTRY
OF CULTURE
(SHRI ARJUN RAM MEGHWAL)**

(a) & (b): No, sir.

(c) to (e): Doesn't arise.
